

①

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 155/2003

in

CP 445/2002

in

OA 407/2002

New Delhi this the ~~23rd~~ ^{June 2} day of ~~May~~, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).
Hon'ble Shri V.K. Majotra, Member (A).

Dalel Singh

... Applicant.

Versus

Mr. C.S. Rao & Ors.

... Respondents.

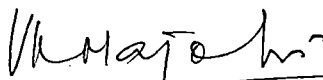
O R D E R (By Circulation)


Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

RA 155/2003 has been filed by the applicant, praying that he may be allowed to present his case before the Court so that he may be in a position to put forward his case and to review the Tribunal's order in CP 445/2002 dated 20.3.2003.

2. The aforesaid oral dated 20.3.2003 has been passed after hearing the learned senior counsel for the respondents and perusing the relevant documents on record. In the circumstances, we find no good grounds to allow the present review application to hear the petitioner as the conclusions have been arrived at on the basis of the pleadings in CP. The review application shows that the applicant is only trying to reargue his whole case as if it is an appeal.

3. For the above reasons, RA 155/2003 fails and is dismissed.


(V.K. Majotra)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)